Written Answers to

CSR funds invested in Aspirational Districts

809. SHRI RAKESH SINHA: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the CSR funds invested in Aspirational Districts during financial years 2015-16, 2016-17 and 2017-18; and

(b) respective percentage of total amount of CSR funds invested?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY): (a) and (b) As per the filings made by the companies upto 30.06.2018 in the MCA 21 registry, the details of the Corporate Social Responsibility (CSR) expenditure have been complied and analysed for the years 2015-16 and 2016-17 only. A total of 117 districts have been declared as Aspirational Districts. The details of the CSR expenditure in those districts which fall in the list of Aspirational Districts are as follows:

Parameter	2015-16	2016-17
Total Amount spent (in ₹ crores)	287.04	177.24
Percentage of the Amount spent on Aspirational Districts, over the total CSR expenditure of the respective	2.00	1.32
financial year		

Competition Law Review Committee

810. DR. BANDA PRAKASH: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government has constituted a Competition Law Review Committee to review the Competition Act; and

(b) if so, the details thereof along with the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY): (a) and (b) On 1st October, 2018 the Government constituted a Competition Law Review Committee under the Chairmanship of Secretary, Corporate